

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/286(MB)2023

IN THE MATTER OF

Elhard Marketing Limited

Vs

Aryan Electricals Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Ayush Rajani (VC)

For the Respondent: Adv. Prakash Israni (VC)

ORDER

Learned counsel for the Petitioner submits that the IA placing on record the Settlement Agreement having been arrived at between the parties has already been filed, the same is yet to be listed. Hence an adjournment is requested. It is made clear that no further adjournment shall be granted. Adjourned to **05.08.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)